

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.14
C.P. No.62/BB/2021

IN THE MATTER OF:

M/s. Delvit Solutions Pvt. Ltd. ... Petitioner
v.
...

Order under Section 66 of Companies Act, 2013

Order delivered on: 28.11.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Saji P. John

For the ROC/RD : Shri Hemanth Rao

ORDER

1. Heard Shri Saji P. John, learned Counsel for the Petitioner and Shri Hemanth Rao, learned Counsel for the ROC/RD.
2. The learned Counsel for the ROC/RD submits that the ROC and RD has filed its Common Supplementary Report to the reply filed by the Petitioner Company vide diary No.4840 dated 14.11.2022 and the same is taken on record.
3. List the C.P. on **23.12.2022**.

-sd-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Puja

-sd-

(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)